

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 12th day of January 2009

Contempt Petition No. 152/08
In
Original Application No. 1204 of 2006

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. S.N. Shukla, Member (A)

Chandramani Chanchal, S/o late D.P. Singh,
R/o Railway Block No. 128 C.D.-II Avenue,
Nawab Yusuf Road,
Allahabad.

. . . Applicant

By Adv : Sri A. Srivastava

V E R S U S

1. Sri K.K. Saxena, Chief Operating Manager, N.C.R. Headquarters, Allahabad.
2. Sri Anil Gulati, Chief Personnel Officer, N.C.R. Headquarters, Allahabad.

. . . Respondents

By Adv: Sri K.P. Singh and Sri Anil Kumar

O R D E R

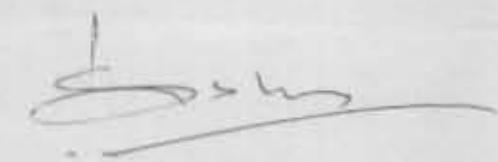
By Hon'ble Mr. A.K. Gaur, Member-J

We have heard Sri A. Srivastava, learned counsel for the applicant and Sri Anil Kumar and Sri K.P. Singh, learned counsel for the respondents.

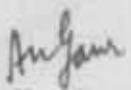
2. Learned counsel for the respondents stated that no oral or verbal order dated 14.10.2008 has been passed repatriating the applicant. In view of the above statement and in view of the statement made in the counter affidavit it is manifest that the respondents have not committed willful disobedience of

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the order of this Tribunal. Hence no case of contempt is made out. The contempt petition is accordingly dismissed. Notices issued to the respondents are discharged.



(S.N. Shukla)
Member (A)



(A.K. Gaur)
Member (J)

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